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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

O. A. No.350/00 648 of 2018

In the matter of:

PARVINDAR SINGH DHILLON, Son of
Late Balbir Singh, aged about 40 years,
Senior Commercial Clerk, under Senior
Divisional Commercial Manager (now
undergoing punishment of Removal
from service), residing at Quarter No.
265(B), Himachal Colony, Post Office &
Police Station Pradhan Nagar, Siliguri
District Darjeeling, PIN 734003;

... APPLICANT

V E R S U S

1. **UNION OF INDIA**, through the General Manager, N.F. Railway, Matigaon, Guwahati, Assam, Pin - 780011.
2. **THE DIVISIONAL RAILWAY MANAGER**, North East Frontier Railway, Katihar Division, Katihar, Bihar, PIN-854105.
3. **THE SENIOR DIVISIONAL COMMERCIAL MANAGER**, North East

Frontier Railway, Katihar Division,
Katihar, Bihar, PIN-854105.

**4. THE DIVISIONAL COMMERCIAL
MANAGER, North East Frontier Railway,
Katihar Division, Katihar, Bihar, PIN-
854105.**

... RESPONDENTS

BS

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

No. O.A. 350/00648/2018

Date of order: 11.6.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

(PARVINDAR SINGH DHILLON V. N.F. RAILWAY)

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties.

2. The applicant is aggrieved as he has been removed from service for fraudulent use of pass where one Amit Dutta, Senior CC has been let off with a lesser punishment of reduction of one stage lower in time scale of pay for a period of three years with cumulative effect.

3. However, both the Ld. Counsels agree that the appeal, preferred before the Sr. Divisional Commercial Manager, Katihar Division, N.F. Railway on 23.3.2018 followed by reminder/mercy appeal on the same date which are pending disposal before the said authority can be directed to be disposed of.

4. Therefore, without entering into the merits of the matter, we dispose of the O.A. with a direction upon the concerned respondent No. 3 to consider the appeal preferred by the applicant in scrupulous observation of the Railway Servants (Discipline & Appeal) rules and Railway Board's circulars after, giving a personal hearing to the

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applicant, if required, in the light of judicial pronouncements he wishes to cite at the time of personal hearing, within a period of 8 weeks from the date of receipt of a copy of this order.

5. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP